CULTURE (KUMARI SELJA): Madam, I beg to move the following Motion:—

That in pursuance of item (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, as amended by the Aligarh Muslim University (Amendment) Act, 1981 (62 of 1981), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the Members of the House to be a member of the Court of the Aligarh Muslim University.

The question was put and the motion was adopted.

THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) BILL, 1995

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR); Madam, I beg to move for leave to introduce a Bill further to amend the National Co-operative Development Corporation Act, 1962,

The question was put and the motion was adopted.

SHRI BALRAM JAKHAR: Madam, I introduce the BilV

AN HON. MEMBER: Madam, what about the Apprentices (Amendment) Bill, 1995?

THE DEPUTY CHAIRMAN: The Minister is not here. I think he is in the Lok Sabha (Interruptions).... It will be introduced during the course of the day.

THE PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION), BILL, 1995

THE DEPUTY CHAIRMAN: This Bill is listed in the name of Mr. Madhavrao Scindia. He is not here. Kumari Selja, would you introduce this Bill, or would you wait for him?

SHRI TRILOKINATH CHATURVEDI (Uttar Pradesh): Madam, I would like to seek some clarification before the Bill is introduced.

THE DEPUTY CHAIRMAN: What is your clarification?

SHRI TRILOKI NATH CHATURVEDI: Madam, I think I am not expressing anything on the merits of this Bill. Madam, four or five days back, the Minister made a statement before the Federation of Industry that the Government was thinking of having selffinancing universities and was going to introduce a Bill to that effect. I think if there is any policy matter on education, certainly it is that. I think-it is not by way of breach of privilege that I raise it would have been appropriate if this matter had first been brought to the notice of the House rather than just stating it in the forum of the industrialists and so on, though that might have been a seminar on human resource development. That is the clarification as I seek. I think that was not very proper. If there is any significant policy on our education certainly, this is one of them.

THE DEPUTY CHAIRMAN: Now the hon Minister is not here. He would be coming. You can ask him about this, I will also ask him about it and bring it to his notice. Today is the last but one day before we adjourn the House *sine die*. I think Kumari Selja is here, we can ask her to introduce the Bill.

श्री विष्णु कान्त शास्त्री: इस विषय पर में एक बात कहना चाहता हूं। यह बात जो यहां रखी जा रही हैं इसको न तो हमारी स्थायी समिति में रखा गया और न हमारी परामर्शदात्री समिति में रखा गया और सीधे ही इसको यहां पर ले आया गया ...(व्यवधान)

उपसभापतिः जब बिल हमारे सामने,हाउस के सामने आता हैं और इंट्राड्यूस हो जाता

हैं उसके पश्चात् ही वह कमेटी के पास जा सकता हैं । जब बिल ही नहीं होगा तो क्यों जायेगा। आप कृपया इंट्ररोड्यूस करने दीजिए उसके बाद कोई आपत्ति होगी और कंसिडरेशन के लिए कमेटी में आयेगा तो आप कहियेगा।

THE DEPUT".' MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): Madam, on behalf of Shri Madhavrao Scindia, I beg to move for leave to introduce a Bill to provide for the establishment and incorporation of self-financing universities and for regulation of their functioning and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

KUMARI-SELJA: Madam, 1 introduce the Bill.

THE APPRENTICES (AMENDMENT) BILL, 1995

THE MINISTER OF LABOUR (SHRI PA. S ANGMA); Madam, I beg to move for leave to introduce a Bill further to amend the Apprentices Act, 1961.

The question was put and the motion was adopted.

SHRI P.A. SANGMA: Madam, I introduce the Bill.

THE DEPUTY CHAIRMAN: The Bills are introduced. Thank you very much for all your cooperation, hon. Members.

RE.: QUESTIONS OF PRIVILEGE

SHRI SATISH AGARWAL (Rajasthan): Madam, 1 draw your kind attention to Rule 187 and Rule 190.1 had given a notice of breach of privilege and contempt of the House against hon. Minister for Communications, Shri Sukh Ram. You may kindly recall that on the 22nd August he sought permission of the House to defer the Indian Telegraph Amendment Bill. Then there was a lot of turmoil in the House seeking certain assurances from the Minister that no vital decisions would be taken till the authority was established. And ultimately, he assured the House and he said, "I want to consult all the Opposition Members and have their views for including and incorporating in the comprehensive Bill which we will bring later on." so, we were assured in that way. But, unfortunately, on the same evening, while leaving for abroad for medical treatment, he held a Press conference and in that conference he announced the capping of the licences and thereby that particular news has appeared in today's 'Times of India" where in it has been mentioned,-with your permission I will read out:

"The Himachal Furturistic (HFCL) group, based in the home state of communications minister Sukh Ram, has emerged as the biggest beneficiary of the

cap of two service areas per company imposed in the nation-wide cellular telephone tender. The consortium of BPL-US West, on the other hand, stands to lose some lucrative circles, despite bidding more aggressively in them compared to the HFCL group."

"A decision capping was finalised late Tuesday,—late Tuesday means 22nd August,—by Mr. Sukh Ram, on the basis of a condition in the tender that 'the telecom authority would be free to restrict the number of service areas for which one company can be licensed to provide the service."

"Interestingly, Sanchar Bhavan sources said the minister's decision is in variance to the recommendations of the Telecom Commission which had suggested that a cap, if necessary, should be imposed only after ensuring that the government is able to secure the highest quoted licence fee in all the circles."

"As per the minister's decision, a company will be allowed a maximum of two licences in category A and category B circles combined."

But what has happened now is "in Gujarat and Maharashtra BPL-US West is the second highest bidder quoting licence fees (net present value) of Rs. 674.41 crore and Rs. 793.77 crore, respectively, over a 10-year period, Fascel Ltd. a joint venture between HFCL and Shinawatra is third with Rs. 666.95 crore and 617.71 crore, respectively."

As against Rs. 793 crores which is the second highest, this bid is Rs. 617 crores, which is less by Rs. 170 crores. But because of capping, for Gujarat and Maharashtra, the company which is the second highest will not be getting, but this company of Himachal Pradesh which is the third highest will be getting it. So, this is a fraud and deception played on this House for seeking deferment of the Bill, Madam, I have moved a motion of previlege against Mr. Sukh Ram.

THE DEPUTY CHAIRMAN: Mr. Nilotpal Basu has moved.

SHRI SATISH AGARWAL: So, Madam, this is very unfair to play a fraud on this House and